

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**C.P No. 471/2018  
O.A No. 3050/2017**

This the 28<sup>th</sup> day of September, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

Biswajit Roy  
S/o. Late Sh. R. C. Roy,  
Aged about 57 years,  
R/o. Quarter No. 686, Sector-4,  
R. K. Puram, New Delhi-22,  
Working as DSP in the office of Central  
Fingerprint Bureau/  
Nation Crime Records Bureau ...Petitioner

(By Advocate : Mr. Ramesh Rawat for Mr. Sudarshan Ranjan)

## Versus

1. Mr. Rajiv Gauba  
Union of India & Ors.  
Through Secretary,  
Ministry of Home Affairs,  
New Delhi.
2. Dr. Ish Kumar  
The Director National Crime Records Bureau  
MHA, Govt. of India,  
NH-8, Mahipalpur,  
New Delhi – 37. ....Respondents

(By Advocate : Mr. J. P. Tiwari)

## ORDER (ORAL)

## **Justice L. Narasimha Reddy, Chairman :**

The petitioner filed O.A No. 3050 of 2017 claiming reliefs as regards the promotion to the post of Director, CEPB. The O.A was disposed of on 05.09.2017 directing

the respondents to pass orders on the representation dated 07.08.2017 submitted by the applicant. This Contempt Petition is filed alleging that the respondents have not complied with the directions issued by this Tribunal.

2. The respondents filed compliance affidavit by enclosing certain documents. It is submitted that the order has since been complied with.

3. Heard Mr. Ramesh Rawat for Mr. Sudharsahan Rajan, learned counsel for petitioner and Mr. J. P. Tiwari, learned counsel for respondents.

4. The only direction issued in this O.A is to pass an order in the representation dated 07.08.2017 submitted by the applicant. Along with the compliance affidavit respondents have enclosed a copy of the order dated 14.11.2017, that was passed in compliance with the direction issued by this Tribunal. The petitioner is informed that his case will be considered for the post of Director, CFPB and Ministry of Home Affairs will be consulted in the process. With this the order of the Tribunal stands complied with. If the applicant has any further grievance, he shall work out the same by instituting

a separate proceeding. The Contempt Petition is closed accordingly. Notices are discharged.

(Aradhana Johri)  
Member (A)

(Justice L. Narasimha Reddy)  
Chairman

/Mbt/